

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 16 AUG 1994

APPLICATION NUMBER: 980/93

APPLICANTS:

Sri Girenpadappa Rachappa Kelkar, ^W Chief General Manager
To. ^W Karnataka Telecom Circle, ^W Chief

RESPONDENTS:

1. P. T. V. R. Rao
A.P.T.V.R. Rao
539/6th, 5th block
Indiranagar Post Box No. 1000
BANGALORE-560010

2. S. S. Shashikumar
A.P.T.V.R. Rao
5th block, 5th block
Indiranagar Post Box No. 1000
BANGALORE-560010

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 29.7.94

Issued on

16/8/94

R.

ofc

S. Shashikumar 16/8
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A.No.980/93

FRIDAY THIS THE TWENTY NINETH DAY OF JULY 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

Gurupadappa Rachappa Koti,
Major, Occ: Casual Mazdoor,
R/o Akkasaligar Oni,
Old Hubli, Hubli,
Dharwad District.

... Applicant

[By Shri F.V. Patil ... Advocate]

vs.

1. The Chief General Manager,
Telecommunications,
Karnataka Circle,
Maruthi Complex,
Gandhinagar,
Bangalore-560 009.
2. The Telecom District Engineer,
Shimoga-577 201.
3. The Telecom District Engineer,
Hubli, Dharwad District. ... Respondents

[By Shri G. Shanthappa ... Advocate]

O R D E R

Shri T.V. Ramanan, Member [A]:

1. We have heard the learned counsel for the applicant and the learned Standing Counsel appearing for the respondents.
2. The applicant is a casual labourer working for the department of Telecommunications and he has prayed for grant of temporary status and regularisation. A few departmental circulars in regard to grant of temporary status and regularisation have been brought



to our notice. We have perused some of the orders issued by the Department of Telecommunication, such as the one which was issued on 30.3.1985 regarding non-engagement of casual labourers after 30.3.1985, the memo dated 18.9.1988 regarding regularisation of casual labourers, the casual labourers grant of temporary status and regularisation Scheme accompanying a letter dated 7th November, 1988 from the Department of Telecom addressed to all CGM, Telecommunication Circles, etc., in which instructions exist relating to grant of temporary status to casual labourers engaged on or before 30.3.1985, circular dated 25.6.1993 and the circular letter dated 17.12.1993 from ADG [STN], Department of Telecommunications, providing for grant of temporary status etc., to casual labourers engaged in circles from 31st March 1985 to 22nd June, 1988 who are still continuing to work in the circles where they were initially engaged and who are not absent for the last more than 365 days counting back from the date of issue of the aforesaid order, ie., 17.12.1993.

3. Learned counsel for the applicant prays that the applicant should be considered for grant of temporary status in terms of the circular order dated 17.12.1993. Learned Standing Counsel does not have any objection to consideration of the case of the applicant in terms of provisions contained in the aforesaid circular order for suitable action. If

he is found eligible he would be granted temporary status.

4. In view of the position as stated above, we directed the respondents to consider the case of the applicant for grant of temporary status in the light of the provisions contained in the circular letter dated 17.12.1993. This direction may be carried out within a period of 3 months from the date of receipt of a copy of this order by the respondents. This application is disposed of accordingly. No order as to costs.

Sd/-

MEMBER [A]

Sd/-

VICE-CHAIRMAN



TRUE COPY

S. Shanthi (6/8)
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE